The

Working Journalists (Conditions of Service) and Miscellaneous Provisions Rules, 1957

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FORMS

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The

Working Journalists (Conditions of Service) and Miscellaneous Provisions Rules, 1957

In exercise of the powers conferred by Section 29 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955 (45 of 1955), the Central Government hereby makes the following rules, namely:

CHAPTER I PRELIMINARY

- 1. Short title.—These rules may be called the Working Journalists (Conditions of Service) and Miscellaneous Provisions Rules, 1957.
 - 2. Definitions.—In these rules, unless the context otherwise requires—
 - (a) "Act" means the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955 (45 of 1955);
 - (b) "authorised medical practitioner" means a registered medical practitioner designated as such under Rule 24 and where no such practitioner has been designated, any registered medical practitioner;
 - (c) "average pay" shall have the meaning assigned to it in the Industrial Disputes Act, 1947 (14 of 1947);
 - (d) "competent officer" means an officer designated as such under Rule 17;
 - (e) $[***]^2$
 - (f) "form" means a form appended to these rules;
 - (g) "leave" means earned leave, leave on medical certificate, maternity leave, extraordinary leave, leave not due, casual leave, study leave or quarantine leave;
 - (h) "earned leave" means leave admissible under clause (a) of Section 7 of the Act;
 - (i) "leave on medical certificate" means leave admissible under clause (b) of Section 7 of the Act;
 - (j) "leave not due" means leave which is not due to a working journalist but which may be granted to him in anticipation of its being earned subsequently;
 - (k) "quarantine leave" means leave of absence from duty by reason of the presence of an infectious disease in the family or household of a working journalist;
 - (1) "study leave" means leave granted to a working journalist to enable him to undergo any special course of training which may be of use to him in his journalistic career; and

2. Omitted by G.S.R. 1320, dt. 1-8-1963.

^{1.} Ministry of Labour and Employment Noti. No. S.R.O. 1737, dated New Delhi, the 23rd May, 1957, published in Gazette of India, Extraordinary, Part II, Section 3, dated May 27, 1957.

(m) "shifts": 'day shift' means a shift when any hours of work of the shift do not fall between the hours of 11 p.m. and 5 a.m.; 'night shift' means a shift when any hours of work fall between the hours of 11 p.m. and 5 a.m.

CHAPTER II GRATUITY

- ³[3. Payment of gratuity.—Gratuity shall be paid to a working journalist or, in the case of his death, his nominee or nominees, or, if there is no nomination in force at the time of the death of the working journalist, his family, as soon as possible after it becomes due and in any case not later than three months.]
- **4.** Gratuity due to deceased working journalists—to whom payable.—On death of a working journalist—
 - (a) if a nomination made by him in accordance with Rule 5 subsists, the gratuity shall be paid to his nominee or nominees in accordance with such nomination; and
 - (b) if no nomination subsists or if that nomination relates only to a part of the gratuity, the amount of the gratuity or the part thereof to which the nomination does not relate, as the case may be, shall be paid to his family.
- 5. Nominations.—(1) A working journalist shall, as soon as he completes three years of continuous service, or in the case of those who have completed three years of continuous service at the commencement of the Act, as soon as may be after these rules come into force, make a nomination in Form A conferring the right to receive any gratuity payable under the Act, in the event of his death before the amount has become payable or, where the amount has become payable, before the payment has been made. ⁴[Where the nominee is a minor, a working journalist shall appoint any person in Form 'AA' to receive the gratuity in the event of working journalist's death during the minority of the nominee.]
- (2) A working journalist may, in his nomination distribute the amount that may become due to him amongst his nominees at his own discretion.
- (3) A nomination made under sub-rule (1) may, at any time be modified by the working journalist after giving a written notice of his intention to do so in Form B. If the nominee predeceases the working journalist, the interest of the nominee shall revert to the working journalist, who may make a fresh nomination in accordance with these rules.
- (4) A nomination or its modification shall take effect, to the extent it is valid on the date on which it is received by the newspaper establishment.
- 6. Deductions from gratuity.—The gratuity will be subject to deductions on account of overpayments made to a working journalist by the newspaper establishment liable to pay such gratuity and monies borrowed by the working journalist from such newspaper establishment.

^{3.} Subs. by G.S.R. 1320, dt. 1-8-1963.

^{4.} Added by G.S.R. 1320, dt. 1-8-1963.

CHAPTER III HOURS OF WORK

- 7. Special provisions regarding editors, etc.—(1) The provisions of this Chapter shall not apply to editors, or to correspondents, reporters or newsphotographers.
- (2) Notwithstanding anything contained in sub-rule (1), the following provisions shall apply to every correspondent, reporter or news-photographer stationed at the place at which the newspaper (in relation to which any such person is employed) is published, namely—
 - (a) subject to such agreement as may be arrived at either collectively or individually between the parties concerned, every such correspondent, reporter or news-photographer shall, once he enters upon duty on any day, be deemed to be on duty throughout that day till he finishes all the work assigned to him during that day:

Provided that if such correspondent, reporter or news-photographer has had at his disposal for rest any interval or intervals for a total period of two hours or less between any two or more assignments of work, he shall not be deemed to be on duty during such period:

Provided further that where the total period of such interval or intervals exceeds two hours, he shall be deemed to be on duty during the period which is in excess of the said period of two hours;

(b) any period of work in excess of thirty-six hours during any week (which shall be considered as a unit of work for the purposes of this sub-rule) shall be compensated by rest during the succeeding week and shall be given in one or more spells of not less than three hours each:

Provided that where the aggregate of the excess hours worked falls short of three hours, the duration of rest shall be limited only to such excess.

- 8. Normal working day.—The number of hours which shall constitute a normal working day for a working journalist exclusive of the time for meals shall not exceed six hours per day in the case of a day shift and five and a half hours per day in the case of a night shift and no working journalist shall ordinarily be required or allowed to work for longer than the number of hours constituting a normal working day.
- 9. Interval for rest.—Subject to such agreement as may be arrived at between a newspaper establishment and working journalist employed in that establishment, the periods of work for working journalists shall be so fixed that no working journalist shall work for more than four hours in the case of day shift and three hours in the case of night shift before he had an interval of rest, in the case of day shift for one hour, and in the case of night shift for half an hour.
- 10. Compensation for overtime work.—When a working journalist works for more than six hours on any day in the case of a day shift and more than five and half hours in the case of a night shift he shall, in respect of that overtime work, be

[R. 11

compensated in the form of hours of rest equal in number to the hours for which he has worked overtime.

11. Conditions governing night shifts.—No working journalist shall be employed on a night shift continuously for more than one week at a time or for more than one week in any period of fourteen days:

Provided that, subject to the previous approval of the State Labour Commissioner or any authority appointed by the State Government in this behalf, the limit prescribed in this rule may be exceeded where special circumstances so require.

12. Interval preceding change of shift.—In the case of change of shift from night shift to day shift or vice versa, there shall be an interval of not less than twenty-four consecutive hours between the two shifts and in the case of a change from one day shift to another day shift or from one night shift to another night shift there shall be interval of not less than twelve consecutive hours:

Provided that no such interval may be allowed if such interval either coincides with, or falls within, the interval enjoyed by a working journalist under sub-section (2) of Section 6 of the Act.

CHAPTER IV **HOLIDAYS**

- 13. Number of holidays in a year.—A working journalist shall be entitled to ten holidays in a calendar year.
- 14. Compensatory holidays.—If a working journalist is required to attend on a holiday, a compensatory holiday shall be given to him, within thirty days immediately following the holiday, on a day mutually agreed upon by him and his employer.
- 15. Wages for holidays.—A working journalist shall be entitled to wages on all holidays as if he was on duty.
- 16. Wages for weekly day of rest.—A working journalist shall be entitled to wages for the weekly day of rest as if he was on duty.

CHAPTER V **LEAVE**

- 17. Competent officers.—Every newspaper establishment may designate one or more officers in that establishment as competent officers for the purposes of this Chapter.
- 18. Application for leave.—(1) A working journalist who desires to obtain leave of absence shall apply in writing to the competent officer.
- (2) Application for leave, other than casual leave, leave on medical certificate and quarantine leave, shall be made not less than one month before the date of commencement of leave, except in urgent or unforeseen circumstances.
- 19. Recording of reason for refusal or postponement of leave.—If leave is refused or postponed, the competent officer shall record the reasons for such

refusal or postponement, as the case may be, and send a copy of the order to the working journalist.

- 20. Affixing of holidays to leave.—Holidays, other than weekly days of rest, shall not be prefixed or suffixed to any leave without the prior sanction of the competent officer.
- 21. Holidays intervening during period of leave.—A holiday, including a weekly rest day, intervening during any leave granted under these rules shall form part of the period of leave.
- 22. Recall before expiry of leave.—(1) A newspaper establishment may recall a working journalist on leave if that establishment considers it necessary to do so. In the event of such recall such working journalist shall be entitled to travelling allowance if at the time of recall he is spending his leave at a place other than his headquarters.
- (2) The travelling allowance which shall be paid to a working journalist under sub-rule (1) shall be determined in accordance with the rules of the newspaper establishment governing travelling allowance for journeys undertaken by working journalists in the course of their duties.
- ⁵[23. Production of medical certificate of fitness before resumption of duty.—A working journalist who has availed himself of leave for reasons of health may, before he resumes duty, be required by his employer to produce a medical certificate of fitness from an authorised medical practitioner, any registered medical practitioner or the medical officer who issued the medical certificate under sub-rule (2) of Rule 28.]
- 24. Designation of authorised medical practitioner.—Every newspaper establishment may designate one or more registered medical practitioners as authorised medical practitioners for the purposes of these rules.
- 25. Earned leave.—(1) A working journalist shall be entitled to earned leave on full wages for a period not less than one month for every eleven months spent on duty:

Provided that he shall cease to earn such leave when the earned leave due amounts to ninety days.

- (2) The period spent on duty shall include the weekly day of rest, holidays, casual leave and quarantine leave.
- 26. Wages during earned leave.—A working journalist on earned leave shall draw wages equal to his average monthly wages earned during the period of twelve complete months spent on duty, or if the period is less than twelve complete months, during the entire such period, immediately preceding the month in which the leave commences.
- 27. Cash compensation for earned leave not availed of.—(1) When a working journalist voluntarily relinquishes his post or retires from service on

^{5.} Subs. by G.S.R. 997, dt. 6-7-1964.

reaching age of superannuation he shall be entitled to cash compensation for earned leave not availed of up to a maximum of thirty days:

Provided that a working journalist who has been refused earned leave due to him shall be entitled to get cash compensation for the earned leave so refused:

Provided further that in the case of a working journalist who dies while in service and who has not availed himself of the earned leave due to him immediately preceding the date of his death, his heirs shall be entitled to cash compensation for the leave not so availed of.

- (2) When a working journalist's services are terminated for any reason, whatsoever, other than as punishment inflicted by way of disciplinary action, he shall be entitled to cash compensation for earned leave not availed of up to a maximum of ninety days.
- (3) The cash compensation shall not be less than the amount of wages due to a working journalist for the period of leave not availed of, the relevant wages being that which would have been payable to him had he actually proceeded on leave on the day immediately preceding the occurrence of any of the events specified in sub-rule (1) or (2), as the case may be.
- 28. Leave on medical certificate.—(1) A working journalist shall be entitled to leave on medical certificate on one-half of the wages at the rate of not less than one month for every eighteen months of service:

Provided that he shall cease to earn such leave when the leave on medical certificate amounts to ninety days.

⁶[(2) The medical certificate shall be from an authorised medical practitioner:

Provided that when a working journalist has proceeded to a place other than his headquarters with the permission of his employer and falls ill, he may produce a medical certificate from any registered medical practitioner:

Provided further that the employer may, when the registered medical practitioner is not in the service of the Government, arrange at his own expense, the medical examination of the working journalist concerned, by any Government Medical Officer not below the rank of a Civil Assistant Surgeon or any other Medical Officer in charge of a hospital run by a local authority or a public organisation at that place like the Kasturba Gandhi Trust, Kamla Devi Nehru Trust or Tata Memorial Trust.]

- (3) Leave on medical certificate may be taken in continuation with earned leave provided that the total duration of earned leave and leave on medical certificate taken together shall not exceed a hundred and twenty days at any one time.
- (4) A working journalist shall be entitled at his option to convert leave on medical certificate on one-half of the wages to half the amount of leave on full wages.

^{6.} Subs. by G.S.R. 997, dt. 6-7-1964.

- (5) The ceiling laid down in the provisions to sub-rule (1) and sub-rule (3) on the accumulation and total duration of leave may be relaxed by the competent officer in the cases of working journalists suffering from lingering illness such as tuberculosis.
- ⁷[(6) Leave on medical certificate or converted leave on medical certificate referred to in sub-rules (1) and (4) may be granted to a working journalist at his request notwithstanding that earned leave is due to him.]
- 29. Maternity leave.—(1) A female working journalist who has put in not less than one year's service in the newspaper establishment in which she is for the time being employed shall be granted maternity leave on full wages for a period which may extend up to three months from the date of its commencement or six weeks from the date of confinement whichever be earlier.
- (2) Leave of any other kind may also be granted in continuation of maternity leave.
- (3) Maternity leave shall also be granted in cases of miscarriage including abortion, subject to the condition that the leave does not exceed six weeks.
- 30. Quarantine leave.—Quarantine leave on full wages shall be granted by the newspaper establishment on the certificate of the authorised medical practitioner designated as such under Rule 24 or, where there is no such authorised medical practitioner by a district public health officer or other municipal health officer of similar status, for a period not exceeding twenty-one days, or in exceptional circumstances, thirty days. Any leave necessary for quarantine purposes in excess of that period shall be adjusted against any other leave that may be due to the working journalist.
- 31. Extraordinary leave.—A working journalist who has no leave to his credit may be granted extraordinary leave without wages at the discretion of the newspaper establishment in which such working journalist is employed.
- 32. Leave not due.—A working journalist who has no leave to his credit may be granted at the discretion of the newspaper establishment in which such working journalist is employed, leave not due.
- 33. Study leave.—A working journalist may be granted study leave with or without wages at the discretion of the newspaper establishment in which such working journalist is employed.
- 34. Casual leave.—(1) A working journalist shall be eligible for casual leave at the discretion of the newspaper establishment for fifteen days in a calendar year:

Provided that no more than five days' casual leave shall be taken at any one time and such leave shall not be combined with any other leave.

(2) Casual leave not availed of during a calendar year will not be carried forward to the following year.

^{7.} Added by G.S.R. 997, dt. 6-7-1964.

35. Wages during casual leave.—A working journalist on casual leave shall be entitled to wages as if he was on duty.

CHAPTER VI MISCELLANEOUS

- ⁸[35-A. Manner of giving notice under Section 12 of the Act.—Notice required to be given under proviso to clause (a) of sub-section (2) of Section 12 of the Act shall be in Form 'H' and shall be published in the Official Gazette and in leading newspapers.]
- ⁹[36. Application under Section 17 of the Act.—An application under Section 17 of the Act shall be made in Form 'C' to the Government of the State, where the Central Office or the Branch Office of the newspaper establishment in which the newspaper employee is employed, is situated.]
- ¹⁰[37. Maintenance of registers, records and muster-rolls.—Every newspaper establishment shall prepare and maintain the following registers, records and muster-rolls—
 - (i) A register of employees ¹¹[in Form A specified in the Schedule to the Ease of Compliance to Maintain Registers under various Labour Laws Rules, 2017];
 - (ii) Service Registers in respect of all working journalists in Form 'E';
 - (iii) Leave Registers in respect of all working journalists ¹²[in Form E specified in the Schedule to the Ease of Compliance to Maintain Registers under various Labour Laws Rules, 2017];
 - (iv) A muster-roll ¹³[in Form D specified in the Schedule to the Ease of Compliance to Maintain Registers under various Labour Laws Rules, 2017]:

Provided that the leave register in Form 'F' and the muster-roll in Form 'G' may not be maintained by the newspaper establishments to which the Minimum Wages Act, 1948 and/or the Shops and Commercial Establishments Act of the State concerned apply and which are required under those Acts or the rules made thereunder to maintain such or similar forms.]

38. Effect of rules and agreements inconsistent with these rules.—The provisions of these rules shall have effect notwithstanding anything inconsistent therewith contained in any other rule or agreement or contract of service applicable to a working journalist:

Provided that where under any such rule, agreement or contract of service or otherwise, a working journalist is entitled to benefits in respect of any matter which

^{8.} Subs. by S.O. 889(E), dt. 11-11-1980 (1980 CCL-III-304).

^{9.} Subs. by G.S.R. 1320, dt. 1-8-1963.

^{. 10.} Subs. by G.S.R. 1320, dt. 1-8-1963.

^{11.} Subs. for "in Form D" by G.S.R. 154(E), dt. 21-2-2017 (w.e.f. 21-2-2017).

^{12.} Subs. for "in Form F" by G.S.R. 154(E), dt. 21-2-2017 (w.e.f. 21-2-2017).

^{13.} Subs. for "in Form G" by G.S.R. 154(E), dt. 21-2-2017 (w.e.f. 21-2-2017).

are more favourable to him than those to which he would be entitled under these rules, the working journalist shall continue to be entitled to the more favourable benefits in respect of that matter, notwithstanding that he receives benefit in respect of other matters under these rules.

FORMS

Editorial Note: Drastic amendments to the Forms under this Rule have been made by Ease of Compliance to Maintain Registers under various Labour Laws Rules, 2017, Rule 1 and 2 of which provide as follows:

- "1. Short title and commencement.—(1) These rules may be called the Ease of Compliance to Maintain Registers under various Labour Laws Rules, 2017.
 - (2) They shall come into force on the date of their publication in the Official Gazette.

[These Rules came into force on 21-2-2017, vide G.S.R. No. 154(E), dated 21-2-2017]

- 2. Maintenance of registers under certain labour related laws.—(1) Notwithstanding anything contained in any rules made under the,—
 - (i) Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 (27 of 1996);
 - (ii) Contract Labour (Regulation and Abolition) Act, 1970 (37 of 1970);
 - (iii) Equal Remuneration Act, 1976 (25 of 1976);
 - (iv) Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 (30 of 1979);
 - (v) Mines Act, 1952 (35 of 1952);
 - (vi) Minimum Wages Act, 1948 (11 of 1948);
 - (vii) Payment of Wages Act, 1936 (4 of 1936);
 - (viii) Sales Promotion Employees (Conditions of Service) Act, 1976 (11 of 1976); and
 - (ix) Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 (45 of 1955);

the combined registers in the Forms specified in the Schedule¹⁴ to these rules shall be maintained either electronically or otherwise and used for the purposes, of the aforesaid enactments and the rules made thereunder, as specified therein.

- (2) If the combined register referred to in sub-rule (1) is required for inspection by the concerned Inspector appointed under any of the enactments referred to in the said sub-rule, the concerned persons shall make available the combined registers or provide the necessary particulars for the purposes of accessing the information, as the case may be.
- (3) Where any register referred to in sub-rule (1) is maintained in electronic form, then, layout and presentation of the register may be adjusted without changing the integrity, serial number and contents of the columns of the register, but not otherwise."

Full text of the Schedule of Ease of Compliance to Maintain Registers under various Labour Laws Rules, 2017 containing Form A to Form E is printed at page 47.



^{14.} Vide G.S.R. 154(E), dated 21-2-2017, published in the Gazette of India, Extra., Part II, Section 3(i), dated 21-2-2017, No. 126.

FORM 'A'

Nomination form for payment of gratuity under Section 5 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955

[See	Rule	50	(1)
Dec	1/010		

1. Name (in block letters).....Surname (if any).....

2. Sex				
3. Religion	•••••			
	ion			
-	name			
6. Husband	's name			
(for mari	ried women only)			
,	status			
(whether	bachelor, spinste	er, married, widow or	widower)	
8. Date of b	oirthDa	yMonth	Year	
9. Permane				
Village	Thana	District	State	
my credit, in the event has not been paid and manner shown below	t of my death before that the s	aid amount shall be	come payable, or ha	ving become payable
Name and	Nominee's	Age of nominee	Amount of	Contingencies
address of	relationship	C	share of gratuity	on the
the nominee	with the		to be paid to	happening
or nominees	working		each nominee	of which the
	journalist			nomination
				shall become
				invalid
1	2	3	4	5
Date				working journalist
Certified that a inbefore me after he has		n has been signed (the name of the the entries have been	e newspaper establi	shment to be given
Dated			re of a responsibl per establishment	e officer of the
Signature of witness	(1)	Designa	tion	
Dated		Name	and address of	the newspaper
Daleu		establisl	nment	
Signature of witness	(2)	*******		
Dated				

¹⁵[FORM 'AA'

Form for payment of gratuity under Section 5 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions
Act, 1955 in the case of minors

[See Rule 5(1)]

Whereas daughter of	Shri/Kumari	, wl	no has been nominated	, son/d by me to receive the amount
of gratuity stand or having become	ling to my credit, in t ne payable has not b	the event of recen paid, is	ny death before that a minor, I hereby a	amount has become payable, ppoint Shri/Kumari/Shrimati to receive the gratuity in
Date			Signature	e of the working journalist
		(the name of	the newspaper estab	employed in elishment to be given) before
Dated			Signature of a res newspaper establishm	sponsible officer of the ment
Signature of with	ness(1)		Designation	
Dated			Name and address establishment	ss of the newspaper
Signature of with	ness(2)			
Dated]			
		FORM	'B'	
Noi	mination form for p Working Journ Miscelld	ıalists (Cor	gratuity under Sec aditions of Service, visions Act, 1955	ction 5 of the and
		[Rule 5		
disposal in the eventhe person(s) men	ent of my death of the ationed below to receive that amount has becord d amount shall be dis	amount of gr we the amoun me payable.	atuity standing to my t of gratuity standing or having become pay	the as regards the credit and hereby nominate to my credit, in the event of vable has not been paid and in the manner shown below
Name and address of the nominee or nominees	Nominee's relationship with the working journalist	Age of the nominee	Amount or share of gratuity to be paid to each nominee	Contingencies on the happening of which the nomination shall become invalid
1	2	3	4	5
Date			Signature o	of the working journalist
Carlo				

^{15.} Added by G.S.R. 1320, dt. 16-8-1963.

44 WORKING JOURN. (COND. OF SI	
Certified that the above declaration has bee employed in (the name of the	en signed before me by
Dated	Signature of a responsible officer of the newspaper establishment
Signature of witness(1) Dated	Designation Name and address of the newspaper establishment
Signature of witness(2)	
Dated]	
	ORM 'C'
	Dula 361
Application under sub-section	Rule 36] n (1) of Section 17 of the Working of Service) and Miscellaneous ns Act, 1955
To,	(here insert the name of the State
Government). Department of(here insert	insert the name of the Department which deals with rt the name of the place where the
headquarters of the State Government are situat	<i>64)</i> .
a sum of Rs	the gratuity on behalf of Shri/Kumari ewspaper establishment with a demand notice by for the said amount which the for offered to pay to me even though 15 days have since oned in the statement hereto annexed. covered from the said newspaper establishment under ly as possible. covered from the said newspaper establishment under ly as possible. (here insert the name of the newspaper ethe payment of the aforesaid amount due to him.] (insert the name of the deceased (here insert the relationship) and am entitled to the to late
그는 그들은 환경하다 하시면 하시면 하시는 것 같아요.	

^{16.} Forms 'C' to 'G' ins. by G.S.R. 1320, dt. 1-8-1963.

FORM D.] WORKING JOURN, (COND. O	OF SERVICE) & MISC. PROV. RULES, 1957 45
Station	Signature of the applicant
Date	Address
	Annexure
(Here insert the d	detalls of the amount claimed)
	[FORM D

^{17.} Form D omitted by G.S.R. 154(E), dt. 21-2-2017 (w.e.f. 21-2-2017).

Reference to any recorded increment, reward or appreciation of the working journalist

> establishment officer of the

10

6

00

9

S

4

(iv) probationer; (iii) permanent;

(v) temporary

7

[FORM 'E'

Service Register

[See Rule 37(ii)]

(5) Educational and other qualifications......

(6) Date of first appointment and nature of job....

(3) Father's name and residence......

(4) Date of birth....

(1) Name of working journalist.....

(2) Native place

(7) Date of termination of employment, resignation,

(10) Signature of the working journalist....... (11) Signature with date and designation of the (9) Personal marks of identification......

retirement or death	emnlover
(8) Reasons for termination	······································

	Signature of the employer or any other
	Signature of working journalist
	5
Period	From
molument drawn	Other emoluments
Emolun	Pay

Pay

(i) apprentice;

Whether—

Scale of

of post Name

held

(ii) part-time;

the post pay of

FORM 'G' FORM 'F' 17[* * *] 18[* * *]

Form F omitted by G.S.R. 154(E), dt. 21-2-2017 (w.e.f. 21-2-2017). Form G omitted by G.S.R. 154(E), dt. 21-2-2017 (w.e.f. 21-2-2017). 8

¹⁹[FORM H

Form of notice to be given under the proviso to clause (a) of sub-section (2) of Section 12 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955

(See Rule 35-A)

Whereas	the	Centra	l Governm	ent	t by Notifica	tion	No.					dated
			constituted	a	board/tribunal	for	fixing	or	revising	rates	of	wages
of												

And whereas the said board/tribunal has made its recommendations;

And whereas the Central Government proposes to make the modifications to the said recommendations, which in its opinion effect important alterations in the character of the said recommendations;

Now, therefore, in pursuance of the proviso to clause (a) of sub-section (2) of Section 12 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, notice is hereby given to all persons likely to be affected by the following modifications to make representation in writing within a period of thirty days from the publication of this notice.

Proposed modifications......]

Ease of Compliance to Maintain Registers under various Labour Laws Rules, 2017²⁰

SCHEDULE

[See Rule 2(1)]

FORM A

FORMAT OF EMPLOYEE REGISTER

[PART A: For All Establishments]

Name of the Establishment											
Sl.	Employee Code	Name	Surname	Gender	Father's/ Spouse	Date of	Nationality	Education Level	Date of Joining	Designation	
140.					Name	Birth#	0	0	10	11	
1	2	3	4	5	6	7	8	9	10	**	

Category Address *(HS/E: S/ SS/ US)	Type of mployme		UAN	PAN	ESIC IP	LWF	AADHAAR	Bank A/c Number	1		Present Address	Permaner
12	13	14	15	16	17	18	19	20	21	22	23	24

^{19.} Ins. by S.O. 889(E), dt. 11-11-1980.

^{20.} Ministry of Labour and Employment, Noti. No. G.S.R. 154(E), dated February 21, 2017, published in the Gazette of India, Extra., Part II, Section 3(i), dated 21st February, 2017, pp. 17-29, No. 126.

Service Book No.	Date of Exit	Reason for Exit	Mark of Identification	Photo	Specimen Signature/ Thumb Impression	Remarks
25	26	27	28	29	30	31

^{*(}Highly Skilled/Skilled/Semi-skilled/Unskilled)

#Note: In case the age is between 14 to 18 years, mention the nature of work, daily hours of work and Intervals of rest in the remarks column.

[PART B: For the Mines Act, 1952 (35 of 1952) only]

SI. Number in	ber Number of First Issued Appointment		Certificate of age/ fitness	Place of Employment (Underground)	Certificate of Vocational Training		
Employee Register			with present Owner	taken (for 14 to 18 Years)	Open cast/ Surface)	Number	Date
1	2	3	4	5	6	7	8

No	minee		rson to be con se of Emerger	Remarks	*Signature of Mines Manager	
Name	Address	Name and Relationship	Address	Mobile		
9	10	11	12	13	14	15

FORM B FORMAT FOR WAGE REGISTER

The Town	Rate of Minim	ium Wages and sine	ce the date	
7.	Highly Skilled	Skilled	Semi-skilled	Unskilled
Minimum Basic				a made and
DA				
Overtime				

			Mama	al	Owner		 	
Name	of th	he Establishment	 Name	OI	Owner	,,,,,,,	 	
IM								

Wage period From To (Monthly/Fortnightly/Weekly/Daily/Piece Rated)

Sl. No. in Employee	Name	of Days	Overtime hours worked	Basic	Special Basic	DA	Payments Over- time	HRA	*Others	Total
register		worked					0	10	- 11 ·	12

			Γ	Deduction				Net	Employer
PF	ESIC	Society	Income Tax	Insurance	Others	Recoveries	Total	Payment	Share PF Welfare Found
13	14	15	16	17	18	19	20	21	22

Receipt by Employee/ Bank Transaction ID	Date of Payment	Remarks
23	24	25

^{*} In case of Mines Act any leave wages paid should be shown in the others column and specifically mentioned in the remarks column also.

FORM C
FORMAT OF REGISTER OF LOAN/RECOVERIES

Name of the Establishment......LIN

SI. Number In Employee register	Name	Recovery Type (Damage/ loss/fine/ advance/ loans	Particulars	Date of damage/ Loss*	Amount
1	2	3	4	5	6

Whether show cause issued*	Explanation heard in presence of*	Number of Instalments	First Month/ Year	Last Month/ Year	Date of Complete Recovery	Remarks
7	8	9	10	11	12	13

^{*}Applicable only in case of damage/loss/fine

FORM D

FORMAT OF ATTENDANCE REGISTER

For the Period From To

.......

SI. Number in Employee register	Name	Relay# or set work			of work* Date 3 431 IN OUT		Summary No. of Days	Remarks No. of hours	**Signature of Register Keeper
1	2	3	4	5	6	7	8	9	10

[#]Relay and *Place of Work in case of Mines only (Underground/Opencast/Surface)

In case an employee is not present the following to be entered: (R for Rest/L for Paid Leave/A for absent/O for Weekly Off/C for Establishment Closed)

** Not necessary in case of E Form maintenance.

FORM E

FORMAT OF REGISTER OF REST/LEAVE/LEAVE WAGES UNDER

The Mines Act, 1952, the Sales Promotion Employees (Conditions of Service) Act, 1976 and the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1957

For the Year

Sl.	Name	No. of	Details of Compensatory Rest								
Number in Employees Register		days worked in the Year	Opening Balance	Added	Rest Not Allowed	Rest Availed	Closing Balance				
1	2	3	4	5	6	7	8				

Details of Earned Leave				Details of Medical Leave			
Opening Balance	Added	Leave Availed	Closing Balance	Opening Balance	Added	Leave Availed	Closing Balance
9	10	11	12	13	14	15	16

Details of Other Leave						
Opening Balance	Added	Leave Availed	Closing Balance			
17	18	19	20	21		

Note: The Register for the month of January for the year will show the Leave Opening Balance for the year also and for the month December will show the Closing Balance for the year.".